

22.10.92

Hon'ble Mr. Justice U.C. Srivastava, V.C.

Hon'ble Mr. K. Obayya, A.M.

Issue notices to the respondents to show cause as to why the case may not be admitted. Let reply be filed within four weeks hereof. Rejoinder, if any, may be filed within two weeks thereafter. List this case on 22.3.93 for admission/hearing. It will be open for the railway administration in the mean time to consider the claim of the applicant as the same has not been fully satisfied.

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NOTICE ISSUED
on 19/11/92

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MEMBER (A)

(ug)

✓

VICE CHAIRMAN

OR
M.P. No 955/92
has been filed

OR 21/11/92 22.3.93

No hearing adjourned
to 12.4.93

date
12.4.93

Hon'ble Mr. S.N. Basu, J.M.

The applicant is present
in person. List the case on
27.5.93 as in T.A. 8/91

27.5.93 may be fixed.

J.M.

OR
M.P.
955/92
new
CCG
16/11/92